323 Re: Reported Threat by [RAJYA SABHA] Shiv Sena

India had invested an amount of Rs. 100 crores for some installations. This new installation has been commissioned. Right now due to lack of working capital, they are unable to manufacture tyres. What has been happening is that a private company which supplies raw material has using the work-force, been the technology and the new installations for which the Government of India invested 100 crores and the tyres so Rs. manufactured are marked with the private company's name. This is how a public asset is being utilised by a private company and it is all happening because of the dilly-dallying and delaying tactics of the Government. The work-force, the technology and the public asset of Rs. 100 crores are being utilised by a private party and it is because the Government is not able to take a decision for the last three years. I request the Government, through you, Mr. Vice-Chairman, that it must immediately respond and give its the rehabilitation concurrence to proposals of the 8IFR and go as per the Act which they say is the final authroity for reviving a sick company.

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We shall now take up the remaining Zero Hour Submissions. Shri K.M. Khan.

SHRI K. RAHMAN KHAN: Mr. Vice-Chairman, Sir, Mr. K.M. Khan is not there. I have also given a notice to speak on the same subject. I may kindly be permitted.

RE: REPORTED THREAT BY SHIV SENA CHIEF TO STOP HAJ PILGRIMS

SHRI K. RAHAMAN KHAN (Karnataka): Mr. Vice-Chairman, Sir I would like to draw the attention of the House, through you, to a recent a statement made by the Shiv Sena Chief, Shri Bal Thackeray that he would prevent the Haj pilgrims from performing Haj.

Chief to Stop 324 Haj Pilgrims

He made this statement in response to the statement made by Jammu and Kashmir milittants that they would prevent the Amarnath yatris. one can understand the statement made by the Jammu and Kashmir militants. But here we have a statement made by the chief of a political party which is ruling the State of Maharashtra. He is equating himself with the Jammu and Kashmir militants and terrorists. Nobody is supporting the statement by the militants and terrorists. But Mr. Thackeray is connecting the terrorist issue with Muslim community and is saying that he is going to prevent the Haj pilgrims. If he considers himself to be a terrorist, a militant, we have no objection. Let this country treat him as a militant, as a terrorist and let him make any statement just as any other terrorist does. But he is the Chief of a political party and he makes such statements, and the Government of India is silent about it. This has created a sense of insecurity among the minorities, particularly the Muslim community because he is making the Muslims as a target for whatever is done by the terrorists. He is trying to convey a message that whatever is done by the terrorists and militants is done by the Muslim community. It is shameful that such a big community, a part of the Indian citizens, is being treated by the Shiv Sena Chief in this manner, the Government of India should take note of this and take appropriate action against He has been making him. such If the Government of India statements. keeps quiet when a man becomes a law unto himself and if he is allowed to make whatever statement he likes, then where is the security, where is the law and where is the Government? I. therefore, appeal to the Government to take note of this. He should not be allowed to speak whatever he wants to speak simply because the Government is keeping quiet, I appeal to the Government to take note of this and prevent him from making such provocative statements. He should he subjected to the ordinary law of the land. He should be treated like

325 He: Reported Threat by Shiv Sena

Thank you, Sir.

SHRI S.S. SURJEWALA (Haryana): Sir, I wish to associate myself with the sentiments expressed by Shri Rahman Khan

THE VICE CHAIRMAN (SHRI SURESH PACHOURI): Shri Abdussamad Samadani. Please complete one minute.

SHRI M.P. ABDUSSAMAD SAMADANI (Kerala): I would be as brief as possible, Sir.

Sir, since the formation of the new Government in Maharashtra, what we near from that State is not at all good in the interest of the country, our secular tradition and our democratic ethos. First of all, the Shiv Sena chief declared that he is going to wipe out a section of the people of this country. Now, he is declaring that he will not be allowing the Haj pilgrims to proceed.

It is a part of our freedom of worship. Actually, what we have to understand from these so-called statements and utterances is that these people are trying to make Maharashtra a 'rashtra', a nation. So, the Central Government must take necessary steps and take urgent action to curb this kind of fascist moves which may destroy the very basis of our country. The diversity of religion, the diversity of language, and the diversity of culture are acknowledged not only in the Constitution, but also in the social life of India. We have recognised even the caste-based identity. So, this kind of statements are actually destroying the pluralistic, federal and democratic society which is a great achievement of Indian Society. So, I would request the Central Government to take immediate action in this regard. This Shiv Sena chief is going so many on making provocative statments. but the Central Government is

just sitting as a silent spectator! The Central Government must take necessary steps.

SHRI V. NARAYANASAMY (Pondicherry): Sir, I fully associate myself with what Mr. Rahman Khan has said about the threats being given by the Shiv Sena chief about a particular community, saying that if the Amarnath Yatra is prevented by the militants, the Haj pilgrims will also not be allowed to move out of this country. I would like to remind this house that they have scrapped the Minorities Commission in Maharashtra... (Interruptions)

SHRI G. SWAMINATHAN (Tamil Nadu): Sir, is he associating himself or making a policy statement?

SHRI V. NARAYANASAMY: Sir, the Maharashtra Government is acting against the interests of the minorities. Therefore, the Government should take note of it. Action should be taken by the Central Government against Bal Thackeray for creating communal tension in the country.

DR. BIPLAB DASGUPTA (West Bengal): I think that ever since the new Government came to power in Maharashtra and Shiv Sena became the senior partner in the Government, this great man has been making one statement after another, practically everyday, and we have already seen that it is creating a lot of communal difficulties, not only in Maharashtra but also all over the country, because his speeches are being transmitted to the rest of the country through the media in various forms, I think that something has to be done about it. One of his statements is now before hte Supreme Court which is adjudicating on it-on this whole question of 'Hindutva. It has already been mentioned that they have scrapped the Minorities Commission. I think now probably the time has come for us to collectively come out with some solution so that this madman is not permitted to go beyond his limits. You

327 Re: Non-Clearing of SO 57" Backlog and

nave to say at some stage that enough is enough, we cannot allow this country to be broken up. This communal passion should not be allowed to be roused in this way, practically on a daily basis. Something has to be done, if possible, by way of drafting a legislation. This is the point that I am making. Our Government has not done engough by way of legislation. Recently, there was a decision by the Supreme Court which really hinted at the Government that it should come out with legislation to ban the parties with communal orientation. I think that this is the time for the Government to take steps to ensure that such parties are not permitted, such statements are not permitted, which break the unity and integrity of the country.

RE: NON-CLEARING OF SC/ST BACK-LOG AND DISCRIMINATION IN THEIR PROMOTIONS

श्री मूल चन्द मीण (राजस्थान) : उपसभाध्यक्ष महोदय, बहुत धन्यवाद, जो आपने मुझे इस जीरो-आवर में बोलने का अवसर दिया । मैं इस सभा के माध्यम से सरकार का ध्यान पहले भी आकर्षित करता रहा हूं और आज फिर दुबारा पहले भी आकर्षित करता रहा हूं कि संविधान के अंदर शेड्यूल्ड कास्ट ओर शैड्यूल्ड ट्राइब्ज के लोगों को सरकारी नौकरियों में आरक्षण की व्यवस्था हैं, लेकिन आरक्षित पदों को खोली ही छोडा जाता है।

महोदय, आजादी के बाद से, जबसे यह आरक्षण नीति लागू की गई है, इन 40-45 साल के बाद भी आज तक जो शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज का बैकलॉग है, जो आरक्षित पद है, उनको भरा नहीं गया है। केन्द्र सरकार के विभागों की स्थिति यह है कि साढ़े सात हजार पद "ए" श्रेणी के, "बी" श्रेणी के, "सी" श्रेणी के और "डी" श्रेणी के रिक्त है। राज्य सरकारों की स्थिति तो उससे भी अधिक दयनीज है। आज सारे देश की राज्य सरकारों के विभागों में शेड्यूल्ड कास्ट और शेड्यूल्ड नीति जब प्रारंभ में लागू की गई थी तब तो माना जा सकता था कि शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के योग्य व्यक्ति न हों, लेकिन आज शेड्यूल्ड ट्राइब्ज के अंदर हर स्तर के पद के

Discrimination in 328 their Promotions

लिए योग्य व्यक्ति मिल जाएंगे । उसके बावजूद भी इन रिक्त पदो को द्वेषता की भावना के कारण, द्वेषता की भावना रखने वाले विभाग के अधिकारी इसको पूरी नहीं करते है ।

उपसभाध्यक्ष महोदय. मैं उदाहरण के तौर पर यह बताना चाहंगा कि रेवले विभाग के अंदर पटना ओर जालंधर में "सी" और "डी" श्रेणी के शेड्यूल्ड ट्राइब्ज अर्थात जनजाति के रिक्त पदों के लिए स्पेशल भरती अभियान के माध्यम से परीक्षाएं ली गई । परीक्षा का परिणाम पटना द्वारा निकाल दिया गया, नियुक्ति पत्र उनको दे दिये गए, लेकिन उनकी पोस्टिंग नहीं दी गई । जालंधर के अंदर जो परीक्षा ली गई, उसका रिजल्ट ही नहीं निकाला गया । पटना में यह परीक्षाएं और रिजल्ट 1992 में हुए, मगर जालंधर में 1991 में यह परीक्षाएं ली गई और आज चार साल बाद, 1995 हो गया, आज तक रिजल्ट नहीं निकाला गया । इससे यह लगता है कि इस आरक्षण नीति का विरोध करने के लिए कुछ लोगो के मन के अंदर खोट हैं। तो मैं यह चाहता हूं कि सरकार एक ऐसा कानून बनाए कि जो अधिकारी और कर्मचारी आरक्षण नीति का विरोध करे. दलित ओर पिछडे लोगों के जो अधिकार हैं उसका हनन करे, तो ऐसे अधिकारी या कर्मचारी के खिलाफ कार्यवाही हो, जो भी इस नीति की अवहेलना करता हो

उपसभाध्यक्ष महोदय, डायरेक्ट भरती की यह हालत है, मगर पदोन्नति के मामले में तो इससे एक कदम आगे बढ़ चुके है । विभिन्न विभागों के अंदर जो उच्च वर्ग के उच्च कर्मचारी बैठे है विभिन्न पदों पर वह, चाहे वित्त विभाग के अंदर हम कस्टम विभाग को लें या बैंक को लें या बीमा विभाग को लें और रेल विभाग के अंदर रेलवे की लें या सी0 पी0 डब्लू0 डी0 को लें, जहां भी शैड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के लोगों को आरक्षण देने की बात है, कोई न कोई नई नई नीतियां, नए नए प्रकार के सिद्धांत उस पदोन्नति में निकाल देते हैं, कंसीड्रेशन का एक बहाना ले लेते हैं और टाल देते है, उनको पदोन्नति नहीं देते है ।

मैं सरकार का ध्यान आपके माध्यम से इस ओर दिलाना चाहता हूं कि ये दलित, पिछड़े शैडयूल्ड कास्ट, शैड्यूल्उ ट्राइब्स के लोग दयनीय स्थिति से बाहर आ सकें, इसके लिए इन्हें जो अधिकार संविधान में दिए गए हैं, उनका सही पालन हो सके इसके लिए एक विशेष कानून बनाया जाए यही मैं कहना चाहता हूं